

BEFORE THE SECURITIES APPELLATE TRIBUNAL  
MUMBAI

**Date: 13.09.2022**

**Review Application No. 21 of 2022**  
**IN**  
**Appeal No. 02 of 2021**

Vedanta Ltd.

...Applicant/  
Original Respondent No. 2

*In the matter of*

Cairn UK Holdings Ltd & Anr.

Versus

Securities and Exchange Board of India & Anr. ...Respondents

Mr. Janak Dwarkadas, Senior Advocate with Ms. Fereshte Sethna, Ms. Anuradha Dutt, Mr. Abhishek Tilak and Mr. Suyash Bhawe, Advocates for the Applicant.

Mr. Abhiraj Arora, Advocate with Mr. Shourya Tanay, Advocate i/b ELP for Respondent SEBI.

Mr. P. N. Modi, Senior Advocate with Mr. Neville Lashkari, Ms. Niti Dixit, Mr. Uday Walia, Mr. Shaheezad Kazi, Ms. Pallavi Sengupta, Mr. Gladwin Issac and Mr. Utkarsh Trivedi, Advocates i/b S&R Associates Advocates for Respondent No. 1 (Org. Appellant).

ORDER:

1. The learned senior counsel for the applicant states that he wants to amend the review application. Permission granted.

Let an amendment application be filed within a week. List on September 20, 2022.

2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice Tarun Agarwala  
Presiding Officer

Justice M. T. Joshi  
Judicial Member

Ms. Meera Swarup  
Technical Member

13.09.2022  
PK